

certain amendments in the description of the constituencies in Schedule XII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-2439/78.]

(2) A copy of the Delimitation of Council Constituencies (Mysore) Amendment Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 294(E) in Gazette of India dated the 17th May, 1978, under sub-section (2) of section 13 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-2440/78.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Public Companies (Terms of issue of debentures and of raising of loans with option to convert such debentures or loans into shares) Amendment Rules, 1978, published in Notification No. G.S.R. 623 in Gazette of India dated the 13th May, 1978.

(ii) The Company's Liquidation Account (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 626 in Gazette of India dated the 20th May, 1978.

(iii) The Companies (Secretary's Qualifications) (Amendment) Rules, 1978, published in Notification No. G.S.R. 851 in Gazette of India dated the 1st July, 1978.

(iv) The Companies (Secretary's Qualification) (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 852 in Gazette of India dated the 1st July, 1978. [Placed in Library. See No. LT-2441/78.]

(4) A copy of Notification No. G.S.R. 728 (Hindi and English ver-

sions) published in Gazette of India dated the 10th June, 1978, declaring M/s. * Mambalam Benefit Society Limited, a company having its registered office in the State of Tamil Nadu to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-2442/78.]

(5) A copy of Notification No. G.S.R. 627 (Hindi and English versions) published in Gazette of India dated the 20th May, 1978, delegating certain powers and functions of the Central Government exercisable under clause (b) of sub-section (7) of section 555 of the Companies Act, 1956 to the Registrars of Companies and Regional Directors subject to the control of Company Law Board, under sub-section (3) of section 637 of the said Act. [Placed in Library. See No. LT-2443/78.]

CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, KANPUR FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): On behalf of Shri Prapt Chandra Chunder I beg to lay on the Table a copy of the Certified Accounts (Hindi version) @ of the Indian Institute of Technology, Kanpur, for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-2444/78.]

RAILWAY PROTECTION FORCE (AMDT.) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 887 in-

@English version of the Accounts was laid on the Table on the 15th May, 1978.

[Shri Sheo Narain]

Gazette of India dated the 8th July, 1978 under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library. See No. LT-2445/78.].

ANNUAL REPORT OF FOOD CORPORATION OF INDIA FOR 1976-77 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1976-77 along with the Audited Accounts under sub-section (2) of section 35 of the Food Corporations Act, 1964.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-2446/78].

SHRI VAYALAR RAVI (Chirayinkil): Sir, with regard to Item No. 4... (Interruptions)

MR. SPEAKER: Shall I hear one of you or do you want me to hear both?

SHRI VAYALAR RAVI: In regard to Item 4 (ii) the Hon. Minister Shri Barnala just now moved a Bill or introduced a Bill on poultry development...

SHRI SURJIT SINGH BARNALA: It is not a Bill: it is a paper laid on the Table.

MR. SPEAKER: It is a statement laid on the Table.

SHRI VAYALAR RAVI: I am sorry. This Item No. 4(2) relates to the ICAR. The ICAR Report is for 1974-75. (Interruptions). The ICAR Report is for 1974-75 and this is 1978: and yet the Minister is still to come before the House with the previous two to three

year's reports. So the House did not have an opportunity so far to discuss....

SHRI SURJIT SINGH BARNALA: You have not read the reasons for the delay....

SHRI VAYALAR RAVI: But this House must have the right to know what is happening in the ICAR in the last few years. One day you come up with a Report for 1975 and give reasons, but what has happened to the reports of 1976 and what has happened to the report of 1977?

SHRI SURJIT SINGH BARNALA: Probably the hon. Member does not know. This has been given and the reasons mentioned are as below:

"The audited certificate from the Accountant General, (Commerce, Misc.), New Delhi for the year 1974-75 which forms an integral part of the ICAR Report was not available and hence, as decided by the Governing Body of the Council, Part II of the Report (Technical) for 1974-75 was placed before Parliament during its 1976 Budget session, Audited certificate for 1974-75 was received only in the month of December. Thereafter these audited certificates were approved at the Annual General Meeting of the Council and the compilation, editing, translation and printing of the Report, Part II, by the Accounts Administration took time."

The printed copies of the annual reports were ready by the end of April, 1978 and have been placed on the Table of the House.

SHRI SAUGATA ROY (Barrackpore): For a discussion on the affairs of ICAR, I would like to say that the report has come three years late and the reasons are not sufficient. As we know, there has been a lot of controversy regarding the resignation of Dr. Swaminathan and there have been a number of complaints by ICAR scientists against the Central Potato Research